

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 739 OF 2017 IN
DFR No. 2428 of 2017**

Dated: 13th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:-

**Federation of Karnataka Chamber of Commerce & Industry ...Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Rohit Rao N.,
Mr. Mukund P. Unny**

ORDER

**IA NO. 739 OF 2017
(*Appln. for condonation of delay*)**

There is 66 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The respondents have been served. However, nobody is representing the respondents and no reply is filed by them.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **28.11.2017.**

**(S.D. Dubey)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**